
(2018) 04 P&H CK 0083

In the Punjab And Haryana At Chandigarh

Case No : FAO No.5397, 5400 of 2013 (O&M), FAO No.2262 of 2014 (O&M)

Narma Devi and others

APPELLANT

Vs

Mange Ram and others

RESPONDENT

Date of Decision : 03-04-2018

Acts Referred:

Citation : (2018) 04 P&H CK 0083

Hon'ble Judges : Surinder Gupta, J

Bench : Single Bench

Final Decision : Allowed

Judgement

Sl.No.,Heads,Calculation

(i),"Income of the deceased (as assessed by the tribunal)",Rs. 4350 per month

(ii),10% of above (i) to be added as future prospects,"(Rs.4350+Rs.435)=
Rs.4785 per month

(iii),"Deduction of 1/3rd towards personal expenses of the deceased","(Rs.4785-Rs.1595)=
Rs.3190 per month

(iv),Compensation after multiplier of 9 is applied,"(Rs.3190X12X9)=
Rs.344520

(v),"Compensation under conventional heads i.e. loss of consortium, loss of estate and funeral expenses",Rs.50000

(vi),Treatment expenses,Rs. 4000

Total,, "Rs.3,98,520/-

Sl.No.,Heads,Calculation

(i),Income of the deceased (as assessed by the tribunal),Rs. 4350 per month

(ii),40% of above (i) to be added as future prospects,"(Rs.4350+Rs.1740)=Rs. 6090 per

month

(iii),"Deduction of 1/4th towards personal expenses of

the deceased","(Rs. 6090-Rs. 1522) = Rs. 4568 per

month.

(iv),Compensation after multiplier of 17 is applied,(Rs. 4568X12X17)= Rs. 931872

(v),"Compensation under conventional heads i.e.

loss of consortium, loss of estate and funeral

expenses",Rs.50000

Total,, "Rs.9,81,872 /-